

FORM G

INVITATION FOR EXPRESSION OF INTEREST

FOR BUDDHA GLOBAL LIMITED OPERATING IN TRADING OF RICE, PULSES, WHEAT AND OTHER FOOD PRODUCTS AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	BUDDHA GLOBAL LIMITED CIN: U14220DL2011PLC303140 PAN: - AAECB6771C
2.	Address of the registered office	Registered office: Shop No. 4053 to 55, Southern Site, Naya Bazar Delhi – 110006 Corporate office: S-402, Greater Kailash, Part-1, New Delhi, 110048
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	New Delhi
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 73,78,41,326 from operations income in F.Y. 2021-22 details thereafter are not available at present.
7.	Number of employees/ workmen	Details not available presently
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to ibc.buddhaglobal@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to ibc.buddhaglobal@gmail.com
10.	Last date for receipt of expression of interest	11-12-2023
11.	Date of issue of provisional list of prospective resolution applicants	21-12-2023
12.	Last date for submission of objections to provisional list	26-12-2023

13.	Date of issue of final list of prospective resolution applicants	05-01-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	10-01-2024
15.	Last date of submission of resolution plans	10-02-2024
16s.	Process email id to submit EOI	ibc.buddhaglobal@gmail.com



Santanu Kumar Samanta

Resolution Professional
(Under CIRP)

IP Registration No. IBBI/IPA-001/IP-P-02324/2020-2021/13511

Date: - 21st November, 2023

Place: - New Delhi

BOI Zonal Office, Ghaziabad Zone, Address: 32-B, Sector-62, NOIDA-201307. [See rule-8(1)] POSSESSION NOTICE (for immovable property) Whereas, the undersigned being the authorized officer of the BANK OF INDIA - RAJNAGAR BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (SARFAESI Act) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 13.09.2023 calling upon the borrower- Mr. Rahul Saxena S/O Mr. Dharam Pal Singh (Prop. of M/S Shubham Suits) (Borrower-Mortgagor)...

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK) Regd. Office - 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-320011, (CIN : L36911R1996PLC011381) APPENDIX IV [SEE RULE 8(I) POSSESSION NOTICE] Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 (SARFAESI Act) and in exercise of Powers conferred under Section 13 (12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 15-Apr-23 Calling upon the Borrower Rahul (Borrower), Smt. Bhargati (Co-Borrower) (Loan Account No. -L9001060130946241) to repay the amount mentioned in the notice being Rs. 3687042/- (Rs. Thirty-Six Lac Eighty-Seven Thousand Forty-Two Only) within 60 days from the date of receipt of the said notice...

Canara Bank POSSESSION NOTICE [SECTION 13(4)] [For Immovable property] Whereas, the undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 05/06/2023 calling upon the borrower/Guarantor Sri. Manish Sharma S/o. Mukesh Sharma to repay the amount mentioned in the notice, being Rs. 34,73,771.96 (Rupees Thirty Four Lakh Seventy Three Thousand Seven Hundred Seventy One and Paise Ninety Six only) within 60 days from the date of receipt of the said notice...

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD. 9-A, Rana Pratap Marg, Lucknow. SHORT TERM E-TENDER NOTICE On line e-tenders are invited from manufacturers (as per details given in tender documents) for SUPPLY AND ERECTION OF LAGGING AND ALUMINIUM CLADDING TO OUR 22 CO-OPERATIVE SUGAR FACTORIES (EXCEPT RAMALA & SATHIAON) IN UTTAR PRADESH from Original Manufacturers and experienced parties. The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e-tender portal http://tender.up.nic.in & federation website www.upsugarfed.org...

ASIRVAD MICRO FINANCE LTD GOLD AUCTION NOTICE The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 02/12/2023 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Reserve price is fixed on the basis of market price of the gold on the date of auction or the 85% of the average 30 days IBJA rate whichever is higher. Change in venue or date (if any) will be displayed at the auction centre and on the company website. The details given below are in the order of Branch Name, Loan Number, Customer Name, Total Due Amount (IN) & Item Name

BOI Zonal Office, Ghaziabad Zone, Address: 32-B, Sector-62, NOIDA-201307. [See rule-8(1)] POSSESSION NOTICE (for immovable property) Whereas, the undersigned being the authorized officer of the BANK OF INDIA - RAJNAGAR BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (SARFAESI Act) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 13.09.2023 calling upon the borrower- Mr. Rahul Saxena S/O Mr. Dharam Pal Singh (Prop. of M/S Shubham Suits) (Borrower-Mortgagor)...

CAN FIN HOMES LTD. 1ST FLOOR, SCO 2, SECTOR 9, HUDA MARKET KARNAL-HARYANA-130001, Tel: 0184-2231555, 7625079210 E-mail: karnal@canfinhomes.com, CIN:185110KA1987PLC008699 APPENDIX IV-A [See proviso to rule 8(1)] Sale notice for sale of immovable properties E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Karnal Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 28-12-2023, for recovery of Rs. 15,11,387/- (Rupees Fifteen Lakh Eleven Thousand Three Hundred Eighty Seven Only) to Can Fin Homes Ltd. from Mr. Anil Sharma s/o Mr. Subhash Sharma and Mrs. Jyoti Chandra w/o Mr. Anil Sharma (Borrowers) and Mr. Vipin s/o Mr. Ram Kishan (Guarantor), as on 21.11.2023, together with further interest and other charges thereon. The reserve price will be Rs.10,20,000/- (Rupees Ten Lakh Twenty Thousand Only) and the earnest money deposit will be Rs.1,02,000/- (Rupees One Lakh Two Thousand Only).

BOI Zonal Office, Ghaziabad Zone, Address: 32-B, Sector-62, NOIDA-201307. [See rule-8(1)] POSSESSION NOTICE (for immovable property) Whereas, the undersigned being the authorized officer of the BANK OF INDIA - KAUSHAMBI BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (SARFAESI Act) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 08.08.2023 calling upon the borrower- Mrs. Nirmal Chauhan W/O Late Bhupendra Kumar (Co-Borrower-Mortgagor), SF- 202, Parivar Apartment, Plot No.-14, Sadapur Road, Govind Vihar, New Rajnagar, Ghaziabad UP-201002 (Residential Address) & Flat No.-FF11, 1st Floor, Plot No.-23-24, Royal Garden Colony, Hadbast Village & Pargana - Dasna, Near Chiranjeev Vihar Hadbast, Tehsil & Distt. - Ghaziabad UP-201015 (Property Address). Borrower- Mrs. Nirmal Chauhan W/O Late Bhupendra Kumar (Co-Borrower-Mortgagor) is residing at SF-202, Parivar Apartment, Plot No.-14, sadapur Road, Govind Vihar, New Rajnagar, Ghaziabad UP-201002 (Residential Address) & Flat No.-FF11, 1st Floor, Plot No.-23-24, Royal Garden Colony, Hadbast Village & Pargana - Dasna, Near Chiranjeev Vihar Hadbast, Tehsil & Distt. - Ghaziabad UP-201015 (Property Address), to repay the amount mentioned in the notice being Rs. 24,94,616.29 (Rupees Twenty Four Lakh Ninety Four Thousand Six Hundred Sixteen and Paise Twenty Nine) as on 08.08.2023 with further interest, costs, expenses and other incidental charge etc. thereon within 60 days from the date of the said notice...

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PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED 55-56/5th Floor Free Press House Nariman Point, Mumbai -400021 Tel: -022-61884700 Email: sys@pegasus-arc.com URL: www.pegasus-arc.com WITHOUT PREJUDICE Ref. No: RBL/AMBROSSIA APPARELS/11/15/2023-24 Date: 01/11/2023 1. MIS AMBROSSIA APPARELS Through Proprietor Pratibha Dimri B-133, 1st Floor, Sector-10, Noida-201301 2. PRATIBHA DIMRI B-133, 1st Floor, Sector-10, Noida-201301 3. CHANDRA MOHAN DIMRI S/O. Bhawanji Dutt Dimri Mig Flat No. F-1, 1st Floor, Plot No. 9/68, Sector-9, Judge Colony Vashi, Ghaziabad, (U.P.)-201001 Dear Sir/Madam, Subject: Intimation for removing household/movable articles from mortgaged property MIG Flat No. F-1, 1st Floor (Without Tenure Rights) Admeasuring Area 71 Sq. Mtr., Plot No. 9/68, Judge Colony, Vashi Ghaziabad (U.P.)-201001, Admeasuring Area 474.89 Sq.Mtrs. Ref: Loan Account No. 809000750001 1. We, Pegasus Assets Reconstruction Pvt. Ltd., a company incorporated under the Companies Act 1956, having its office at 55-56, 5th Floor Free Press House, Nariman Point, Mumbai -400021 (hereinafter called "PARPL"), hereby state as follows: 2. We are an Asset Reconstruction Company incorporated under the Companies Act, 1956, and registered with Reserve Bank of India under Section 3 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) (the "said Act"). 3. Please refer to the facilities availed by you notice No. 1 & 3 has availed financial facility from RBL Bank Ltd. by mortgaging the secured property, MIG Flat No. F-1, 1st Floor (Without Tenure Rights) Admeasuring Area 71 Sq. Mtr., Plot No. 9/68, Judge Colony, Vashi Ghaziabad (U.P.)-201001, Admeasuring Area 474.89 Sq.Mtrs. and have submitted the necessary application and executed necessary documents for the purposes of availing the said financial facility. 4. In terms of section 5 of the SARFAESI Act, the loan account of you all, including the underlying security in the said loan account was subsequently assigned to "PARPL" also acting in its capacity as Trustee of the PEGASUS GROUP THIRTY NINE TRUST 2 vide Assignment Agreement dated 30th September 2021. As a result of this assignment, all the rights of the Original Lender have been unconditionally and irrevocably assigned transferred to "PARPL". 5. Authorized Officer of PARPL, in exercise of powers conferred under the SARFAESI Act, 2002, after obtaining order dated 06.10.2022 under section 14 of SARFAESI Act from Hon'ble District Magistrate, Ghaziabad took possession of the captioned Immovable Property/Secured Asset on dated 08.12.2022 and sold the same immovable property through private treaty on 12.09.2023 of which you are well aware. 6. At the time of taking possession of aforesaid property, there were some Household/movable items found by Authorized Officer in the mortgaged property. Thereafter, the Authorized Officer has prepared inventory of the movable items. 7. Now, the PARPL hereby requesting you to take-out/remove the Household/movable items lying inside the said mortgaged property, in presence and with consent of Authorized Officer, by furnishing the necessary documents and by paying the contractual interest till actual realization together with incidental expenses, cost and charges etc. Details of Security: All the Piece and Parcel of the property plot bearing 28, area measuring 310 sq mtrs. Block-D, Situated at Sector-30 Noida, District Gautam Budh Nagar Uttar Pradesh. Property Direction as East-D-29, West-D-27, North: Plot No. D12 & 13, South: Road Date Of Possession: 18/11/2023

CAN FIN HOMES LTD. 1ST FLOOR, SCO 2, SECTOR 9, HUDA MARKET KARNAL-HARYANA-130001, Tel: 0184-2231555, 7625079210 E-mail: karnal@canfinhomes.com, CIN:185110KA1987PLC008699 APPENDIX IV-A [See proviso to rule 8(1)] Sale notice for sale of immovable properties E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Karnal Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 28-12-2023, for recovery of Rs. 15,11,387/- (Rupees Fifteen Lakh Eleven Thousand Three Hundred Eighty Seven Only) to Can Fin Homes Ltd. from Mr. Anil Sharma s/o Mr. Subhash Sharma and Mrs. Jyoti Chandra w/o Mr. Anil Sharma (Borrowers) and Mr. Vipin s/o Mr. Ram Kishan (Guarantor), as on 21.11.2023, together with further interest and other charges thereon. The reserve price will be Rs.10,20,000/- (Rupees Ten Lakh Twenty Thousand Only) and the earnest money deposit will be Rs.1,02,000/- (Rupees One Lakh Two Thousand Only).

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ASIRVAD MICRO FINANCE LTD GOLD AUCTION NOTICE The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 02/12/2023 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Reserve price is fixed on the basis of market price of the gold on the date of auction or the 85% of the average 30 days IBJA rate whichever is higher. Change in venue or date (if any) will be displayed at the auction centre and on the website without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without further notice.

HDFC BANK Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 Regional Office: HDFC Bank Ltd.; Dept For Special Operations, 5th Floor, Ansal Classique Tower, Plot No.1, Near Community Centre, J Block, Rajouri Garden, New Delhi-110027 PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of immovable properties mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. NOTICE is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s)/Guarantor(s) that, the Authorized Officer(s) of HDFC BANK LTD. had taken physical possession of the following properties pursuant to demand raised vide notice(s) issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of the Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said properties. The sale of the below-mentioned Properties shall be conducted by way of e-Auction through Web Portal: https://www.bankauctions.com

ASIRVAD MICRO FINANCE LTD GOLD AUCTION NOTICE The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 02/12/2023 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without further notice.

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HDFC BANK Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 Regional Office: HDFC Bank Ltd.; Dept For Special Operations, 5th Floor, Ansal Classique Tower, Plot No.1, Near Community Centre, J Block, Rajouri Garden, New Delhi-110027 PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of immovable properties mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. NOTICE is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s)/Guarantor(s) that, the Authorized Officer(s) of HDFC BANK LTD. had taken physical possession of the following properties pursuant to demand raised vide notice(s) issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of the Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said properties. The sale of the below-mentioned Properties shall be conducted by way of e-Auction through Web Portal: https://www.bankauctions.com

ASIRVAD MICRO FINANCE LTD GOLD AUCTION NOTICE The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 02/12/2023 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without further notice.

Canara Bank POSSESSION NOTICE [SECTION 13(4)] [For Immovable property] Whereas, the undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 05/06/2023 calling upon the borrower/Guarantor Sri. Manish Sharma S/o. Mukesh Sharma to repay the amount mentioned in the notice, being Rs. 34,73,771.96 (Rupees Thirty Four Lakh Seventy Three Thousand Seven Hundred Seventy One and Paise Ninety Six only) within 60 days from the date of receipt of the said notice...

ASIRVAD MICRO FINANCE LTD GOLD AUCTION NOTICE The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 02/12/2023 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Reserve price is fixed on the basis of market price of the gold on the date of auction or the 85% of the average 30 days IBJA rate whichever is higher. Change in venue or date (if any) will be displayed at the auction centre and on the website without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without further notice.

